

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 69/241-244/NCLT/AHM/2017

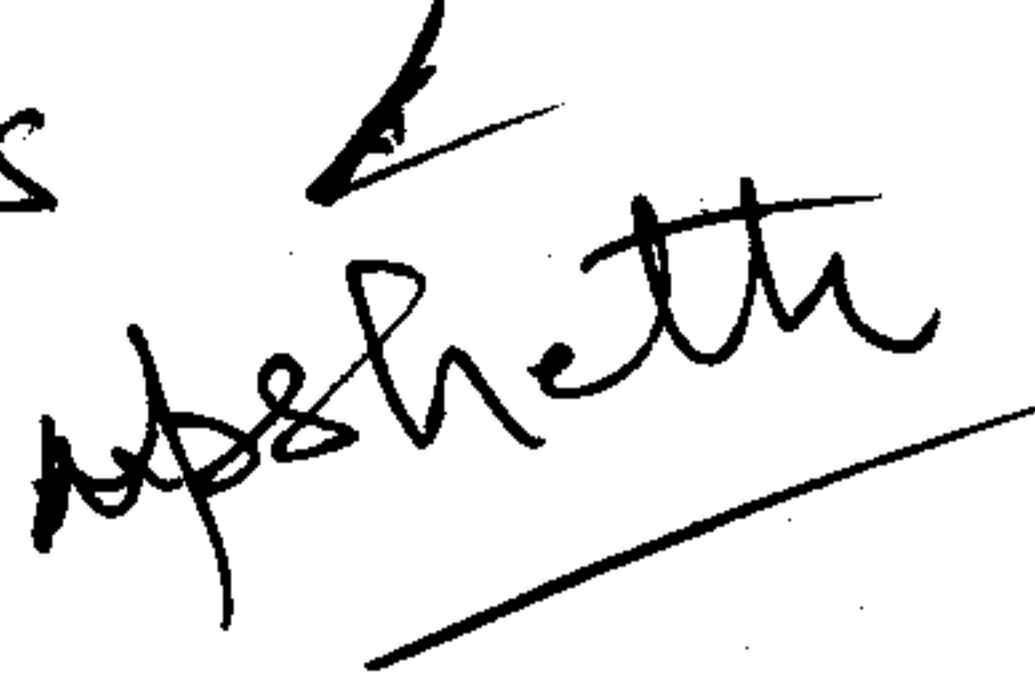

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.05.2017**

Name of the Company: Bharat P. Raut & Ors.
V/s.
Madhu Silica Pvt. Ltd. & Ors.

Section of the Companies Act: Section 241-244 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	RAHUL UHTNIS	ADVOCATE	} PETITIONERS	
2.	NITI SHETH	ADVOCATE		
3.	Jaimin R. Dave	Advocate	} Resp. No. 1 to 6	

ORDER

Learned Advocate Ms. Niti P Sheth with Learned Advocate Mr. Rahul Uhtnis present for Petitioners. Learned Advocate Mr. Jaimin Dave i/b Learned Advocate Mrs. Swati Soparkar present for Respondents no. 1 to 6. None present for other Respondents.

Learned Advocate Mrs. Swati Soparkar filed Vakalatnama for Respondents no. 1 to 6.

Heard arguments of Learned Counsel for Petitioner and Learned Counsel for Respondents.

Considering the averments in the petition, petition is admitted.

Learned Counsel appearing for Respondents represented that the shares of the petitioners have not been cancelled as on today.


Learned Counsel for Respondents made a statement that they are not going to cancel the shares of the petitioners under sub section 6 of section 236 of Companies Act, 2013 till next date of hearing.

Respondents no. 1 to 10 shall file their reply within three weeks serving a copy in advance to the Petitioners.

Petitioners shall file rejoinder if any within one week from the date of receipt of the reply of Respondents.

Petitioners shall serve copy of this order on the Respondents who have not appeared before this Tribunal within one week and file proof of service.

List the matter on 12.07.2017 for final hearing.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 29th day of May, 2017.